

Date: 07/02/2023

## Twelfth Quarterly Progress Report on Wetland Identification and Notification of Wetlands in the State of Goa.



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ** in the order dated **23.01.2020**, Goa State Wetland Authority (GSA) hereby submits this Twelfth (12<sup>th</sup>) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Eleventh Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **03.11.2022** (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 23<sup>rd</sup> January 2023 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa	50
2	Wetlands finally notified	8
3	Wetlands placed for final notification	6
4	Draft Notified wetlands	3*
5	Wetlands placed for Draft Notification	10
6	Wetlands approved for Draft notification	17
7	Identified Wetlands to be placed before next GSWA for approval for Draft Notification	6

\*One of the Draft notified wetlands to be placed for re-draft notification.

The above numbers will change subject to the decision of Technical Committee, Grievance Committee, GSWA based on applicability of Wetland (Conservation & Management) Rules. 2017.

**Detailed report is placed below:**

Eight (08) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 8 Notified wetlands placed at **Annexure II**.

**Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 23<sup>rd</sup> January 2023.**

S. No.	WetlandName	Geographicalcoordinates	District	Village	Wetland type	Wetlands sub-type	Area (ha)

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संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी

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1	Dashi Lake	Lat: From $15^{\circ}39'29.89''$ N to $15^{\circ}39'32.82''$ N Long: From $73^{\circ}51'07.37''$ E to $73^{\circ}51'09.52''$ E	North Goa	Revora	Inland	Natural	0.5 ha
2	Toyyar Lake	Lat: From $15^{\circ}29'10.85''$ N to $15^{\circ}29'14.76''$ N Long: From $73^{\circ}53'07.09''$ E to $73^{\circ}53'13.91''$ E	North Goa	Chimbel	Inland	Natural	1.55 ha
3	Cottambi Lake	Lat: From $15^{\circ}14'55.17''$ N to $15^{\circ}14'59.43''$ N Long: From $74^{\circ}03'23.41''$ E to $74^{\circ}03'26.36''$ E	South Goa	Cottombi	Inland	Natural	1.1 ha
4	Xeldem Lake	Lat: From $15^{\circ}14'42.24''$ N to $15^{\circ}14'44.39''$ N Long: From $74^{\circ}05'26.51''$ E to $74^{\circ}05'27.07''$ E	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From $15^{\circ}13'56.55''$ N to $15^{\circ}14'28.39''$ N Long: From $74^{\circ}06'12.02''$ N to $74^{\circ}06'39.77''$ E	South Goa	Quepem	Inland	Natural	42.01 ha
6	Sarzora Lake	Lat: From $15^{\circ}13'02.88''$ N to $15^{\circ}13'13.85''$ N Long: From $74^{\circ}00'10.97''$ E to $74^{\circ}00'25.60''$ E	South Goa	Sarzora	Inland	Natural	10 ha
7	Pilerne Lake/Saulem Lake	Lat: From $15^{\circ}32'11.64''$ N to $15^{\circ}31'59.27''$ N Long: From $73^{\circ}48'44.59''$ E to $73^{\circ}48'51.75''$ E	North Goa	Pilerne	Inland	Natural	4 ha
8	Bondvol lake	Lat: From $15^{\circ}27'37.28''$ N to $15^{\circ}27'49.77''$ N Long: From $73^{\circ}50'17.55''$ E to $73^{\circ}50'30.74''$ E	North Goa	Calapur	Inland	Natural	8 ha

Table 2: List of Wetlands placed for final notification

Sr. No.	Name of Waterbody	District	Draft Notification No.	Status
1.	Carambolim	North	11-2/GSWA/2020/Notification/971	Placed for final notification.

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	Lake	Goa		
2.	Batim Lake	North Goa	11-2/GSWA/2020/Notification/969	Placed for final notification.
3	Coneix (Conem) Lake	South Goa	11-2/GSWA/2022-2023/Pub./896	Placed for final notification.
4	Tarvalem Lake	South Goa	11-2/GSWA/2022-2023/Pub./897	Placed for final notification.
5	Pali Lake	South Goa	11-2/GSWA/2022-2023/Pub./898	Placed for final notification.
6	Sulabhat Lake	North Goa	11-2/GSWA/2022-2023/Pub./899	Placed for final notification.

Table 3: List of Wetlands Draft Notified

Sr. No.	Name of Waterbody	District	Draft Notification No.	Status
1	Durga Lake	South Goa	11-2/GSWA/2020/Notification/970	Approved for final notification, Process of preparation of final Notification ongoing.
2	Udden Lake	South Goa	11-2/GSWA/2022-2023/Pub./900	Draft notified on 20 <sup>th</sup> October 2022, to be placed for re-draft notification as decided by 13 <sup>th</sup> GSWA meeting.
3	Panchami Lake	South Goa	11-2/GSWA/2022-2023/Pub./895	Draft notified, extension to file grievances was granted, Grievance committee meeting to be conducted

Table 4: List of water bodies identified as wetlands by Technical Committee of GSWA and placed for draft notification

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Placed for draft notification
2.	Mayem Lake	North Goa	Placed for draft notification
3.	Macasana Lake	South Goa	Placed for draft notification
4.	Bandolem Lake	South Goa	Placed for draft notification
5.	Ambulor Lake	South Goa	Process of preparation of Draft Notification ongoing.

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6.	Kamala Lake	South Goa	Process of preparation of Draft Notification ongoing.
7.	Orlim Lake	South Goa	Placed for draft notification
8.	Dhulpe lake	South Goa	Placed for draft notification
9.	Karmale Lake (Arla Keri Lake)	South Goa	Process of preparation of Draft Notification ongoing.
10.	Sapu Tollem	South Goa	Placed for draft notification

**Table 5: List of waterbodies that were identified as Wetlands as per Rule 5 of Wetland (Conservation and Management) Rules 2017 and approved for draft notification by GSWA**

Sr. No.	Name of the waterbody	Taluka	District
1	Vodle tollem	Salcete	South Goa
2	Diuler (Dhakte) tollem	Salcete	South Goa
3	Parra lake	Bardez	North Goa
4	Tarvale lake	Ponda	South Goa
5	Betal temple lake	Ponda	South Goa
6	Maimollem Lake	Mormugao	South Goa
7	Ita Lake	Salcete	South Goa
8	Lamgao Lake	Bicholim	North Goa
9	Kodal Lake	Bicholim	North Goa
10	Bebki Lake	Salcete	South Goa
11	Bacbhatt lake	Salcete	South Goa
12	Lagoa De Cima	Salcete	South Goa
13	Manali lake	Salcete	South Goa
14	Zuari Lake	Salcete	South Goa
15	Vodle-Dhakte tollem Complex	Mormugao	South Goa
16	Kolamwada Lake	Bicholim	North Goa
17	Adsule Lake	Salcete	South Goa

**Table No.6 Identified Wetlands to be placed before next GSWA for approval for Draft Notification**

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake	Ponda	South Goa
2	Curca lake	Tiswadi	North Goa
3	Canturlim lake	Tiswadi	North Goa
4	Malebhaat Lake	Tiswadi	North Goa
5	Gawali-Maula Lake	Tiswadi	North Goa
6	Khandepar lake	Bicholim	North Goa

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The above numbers will change subject to the decision of Technical Committee, Grievance Committee, GSWA based on applicability of Wetland (Conservation & Management) Rules. 2017.

Furthermore, the preparation of Brief documents of the remaining waterbodies is ongoing by CSIR-NIO.



Dr. Pradip Sarmokadam  
Head of the Nodal Agency, GSWA

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Date: 3<sup>rd</sup> November 2022

**Eleventh Quarterly Progress Report on Wetland Identification and Notification of Wetlands  
in the State of Goa.**



**Submitted by: Goa State Wetland Authority (GSWA)**

Submitted to: National Green Tribunal (NGT)



*(Signature)* (H)

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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ** in the order **dated 23.01.2020**, Goa State Wetland Authority (GSWA) hereby submits this eleventh (11<sup>th</sup>) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Tenth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **03.08.2022** (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 3<sup>rd</sup> November 2022 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa	42 (42-3=39)*
2	Wetlands finally notified	8
3	Draft notified wetlands	9
4	Wetlands already draft notified under Biological Diversity Act 2002	3*
5	No. of wetlands identified and approved for draft notification, process of draft notification ongoing	7
6	Identified Wetlands to be placed before next GSWA for approval for Draft Notification	15

**\*Note:** For Three (03) Identified Wetlands already draft notified under Biological Diversity Act 2002, protection is granted under Biological Diversity Act 2002 hence omitted from application of Wetland (Conservation and Management) Rules 2017. In the 10<sup>th</sup> Quarterly progress report the total no. identified were reported as 42 but due to the application of Section 37 of Biological Diversity Act 2002 to three (03) identified wetlands; Wetlands (Conservation & Management) Rules 2017 are now applicable to 39 identified wetlands. However all the 42 identified wetlands will be protected.

**Detailed report is placed below:**

Eight (08) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 8 Notified wetlands placed at **Annexure II**.

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**Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 3<sup>rd</sup> November 2022.**

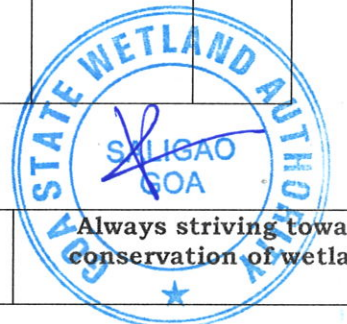
S. No.	WetlandName	Geographicalcoordinates	District	Village	Wetland type	Wetlands sub-type	Area (ha)
1	Dashi Lake	Lat: From <u>15°39'29.89" N</u> to <u>15°39'32.82" N</u> Long: From <u>73°51'07.37"E</u> to <u>73°51'09.52"E</u>	North Goa	Revora	Inland	Natural)	0.5 ha
2	Toyyar Lake	Lat: From <u>15°29'10.85"N</u> to <u>15°29'14.76"N</u> Long: From <u>73°53'07.09"E</u> to <u>73°53'13.91"E</u>	North Goa	Chimbel	Inland	Natural	1.55 ha
3	Cottambi Lake	Lat: From <u>15°14'55.17"</u> N to <u>15°14'59.43" N</u> Long: From <u>74°03'23.41"</u> E to <u>74°03'26.36" E</u>	South Goa	Cottombi	Inland	Natural	1.1 ha
4	Xeldem Lake	Lat: From <u>15°14'42.24"N</u> to <u>15°14'44.39"N</u> Long: From <u>74°05'26.51"E</u> to <u>74°05'27.07"E</u>	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From <u>15°13'56.55" N</u> to <u>15°14'28.39" N</u> Long: From <u>74°06'12.02" N</u> to <u>74°06'39.77"E</u>	South Goa	Quepem	Inland	Natural	42.01 ha
6	Sarzora Lake	Lat: From <u>15°13'02.88" N</u> to <u>15°13'13.85" N</u> Long: From <u>74°00'10.97" E</u> to <u>74°00'25.60"</u>	South Goa	Sarzora	Inland	Natural	10 ha
7	Pilerne Lake/Saulem Lake	Lat: From <u>15°32'11.64"</u> N to <u>15°31'59.27" N</u> Long: From <u>73°48'44.59"</u> E to <u>73°48'51.75" E</u>	North Goa	Pilerne	Inland	Natural	4 ha

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8	Bondvol lake	Lat: From 15°27'37.28" N to 15°27'49.77" N Long: From 73°50'17.55"E to 73°50'30.74"E	North Goa	Calapur	Inland	Natural	8 ha
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Additionally, Nine (09) identified wetlands were draft notified, details of the same are given in **Table 2**. Out of 9, Carambolim Lake and Batim Lake are proposed to be taken up by Water Resource Department for restoration.

**Table 2: List of Wetlands draft Notified as of 3<sup>rd</sup> November 2022**

Sr. No.	Name of Waterbody	District	Draft Notification No.	Status
1.	Carambolim Lake	North Goa	11-2/GSWA/2020/Notification/971	Approved for final notification.
2.	Batim Lake	North Goa	11-2/GSWA/2020/Notification/969	Approved for final notification
3	Durga Lake	South Goa	11-2/GSWA/2020/Notification/970	Approved for final notification
4	Panchami Lake	South Goa	11-2/GSWA/2022-2023/Pub./895	Draft notified on 20 <sup>th</sup> October 2022
5	Coneix (Conem) Lake	South Goa	11-2/GSWA/2022-2023/Pub./896	Draft notified on 20 <sup>th</sup> October 2022
6	Tarvalem Lake	South Goa	11-2/GSWA/2022-2023/Pub./897	Draft notified on 20 <sup>th</sup> October 2022
7	Pali Lake	South Goa	11-2/GSWA/2022-2033/Pub./898	Draft notified on 20 <sup>th</sup> October 2022
8	Sulabhat Lake	North Goa	11-2/GSWA/2022-2023/Pub./899	Draft notified on 20 <sup>th</sup> October 2022
9	Udden Lake	South Goa	11-2/GSWA/2022-2023/Pub./900	Draft notified on 20 <sup>th</sup> October 2022

**Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA as of 3<sup>rd</sup> November 2022.**

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Approved for Draft Notification in 11 <sup>th</sup> GSWA meeting, process of preparation of Draft notification ongoing.
2.	Mayem	North Goa	Approved for Draft Notification in 11 <sup>th</sup> GSWA meeting process of

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	Lake		preparation of Draft notification ongoing.
3.	Macasana Lake	South Goa	Approved for Draft Notification in 11 <sup>th</sup> GSWA meeting, process of preparation of Draft notification ongoing.
4.	Bandolem Lake	South Goa	Approved for Draft Notification in 11 <sup>th</sup> GSWA meeting, process of preparation of Draft notification ongoing.
5.	Ambulor Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA
6.	Kamala Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA
7.	Orlim Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA.

**Table 4: List of waterbodies that were identified as Wetlands as per Rule 5 of Wetland (Conservation and Management) Rules 2017 in the 5<sup>th</sup> Technical Committee meeting of GSWA**

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake	Ponda	South Goa
2	Sapu tollem	Salcete	South Goa
3	Vodle tollem	Salcete	South Goa
4	Dhakte (Diuler) tollem	Salcete	South Goa
5	Curca lake	Tiswadi	North Goa
6	Canturlim lake	Tiswadi	North Goa
7	Malebhaat Lake	Tiswadi	North Goa
8	Parra lake	Bardez	North Goa
9	Gawali-Maula Lake	Tiswadi	North Goa
10	Karmale lake	Ponda	South Goa
11	Tarvale lake	Ponda	South Goa
12	Dhulpe lake	Ponda	South Goa
13	Khandepar lake	Bicholim	North Goa
14	Betal temple lake	Ponda	South Goa
15	Maimollem Lake	Mormugao	South Goa

Furthermore, the preparation of Brief documents of the remaining waterbodies is ongoing by CSIR-NIO.



*Dr. Pradip Sarmokadam*

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Head of the Nodal Agency, GSWA

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Reg. No. RNP/GOA/32/2021-2023

RNI No. GOAENG/2002/6410

Panaji, 30th September, 2021 (Asvina 8, 1943)

SERIES I No. 27

# OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

## NOTE

There are three Extraordinary issues to the Official Gazette, Series I No. 26 dated 23-9-2021, namely:—

(1) Extraordinary dated 23-9-2021 from pages 1465 to 1466 Notification No. 5-2-2021-Fin (DMU) from Department of Finance, Debt Management Division regarding Market Borrowing Programme of State Government.

(2) Extraordinary (No. 2) dated 24-9-2021 from pages 1467 to 1478, regarding the Goa Shops and Establishments (Amendment) Bill 2021 from Goa Legislative Secretariat & Act from Department of Law.

(3) Extraordinary (No. 3) dated 28-9-2021 from pages 1479 to 1480, Notification No. 38/1/2017-Fin(R&C) (214)/1884 regarding the Goa Goods & Services Tax (Seventh Amendment) Rules, 2021 from Department of Finance (Revenue & Control Division).

## INDEX

Department	Order/Notification/Proclamation	Subject	Pages
1	2	3	4
1.a. Environment & C C Dir. & ex officio Joint Secy.	Not.- 11-2/GSWA/2021-22/ /Notification/599	Notifying of Cottombi Lake as wetland	1482
b. —do—	Not.- 11-2/GSWA/2021-22/ Notification/600	Notifying of Xeldem Lake as wetland	1488
c. —do—	Not.- 11-2/GSWA/2021-22/ Notification/601	Notifying of Toyyar Lake as wetland	1492
d. —do—	Not.- 11-2/GSWA/2021-22/ Notification/602	Notifying of Dashi Lake as wetland	1495
e. —do—	Not.- 11-2/GSWA/2021-22/ Notification/603	Notifying of Sarzora Lake as wetland	1499
f. —do—	Not.- 11-2/GSWA/2021-22/ Notification/604	Notifying of Nanda Lake as wetland	1504
2. Fisheries Dir. & ex officio Joint Secy.	Not.- DF/PLG/PAT-IB/2021-22	Amendment of Scheme Supply of Instituted Boxes.	1517
3. Inspectorate of Factories & Boilers Chief Inspector & ex officio Joint Secy.	Not.- VI/BLR/(2)/A-117/ /(d) 1701	Draft Rules— Goa Economise (Third Amendment) Rules, 2021.	1517
4.a. Industries Under Secretary	Ord.- 3/3/98-IND-Part-III/326	Extension of validity of PP Scheme.	1518
b. —do—	Proclamation/11/07/2021- IND/327	Proclamation.	1519
c. —do—	Not.- 10/7/2019-IND/331	Amendment for Promotion of Beekeeping Industries Scheme.	1520
5. New & Renewable Energy Dir. & ex officio Joint Secy.	Not.- 1-2/Admin/NRE/ /21-22/94	Scheme for implementation of programme of Component-B of Pradhan Mantri Kisan Urja Suraksha (PM-KUSUM).	1520
6. Panchayati Raj & Community Development Director	Not.- 35/DP/PAN/EMP/ /2021/5696	Goa Panchayat (Staffing Pattern, Scales of pay & mode of recruitment of staff of Panchayats) (Sixth Amendment) Order, 2021.	1524

1481

1	2	3	4
7. Personnel Under Secretary	Not.- 1/14/2021-PER	RR—Inspectorate of Factories and Boilers.	1525
8. Revenue Under Secretary	Not.- 35/02/2013-RD/8669	Date of effect to the Indian Stamp (Goa Amendment) Act, 2021.	1527
9. Town & Country Planning Chief Town Planner	Not.- 45/1/TCP-09/pt file/1560	Amendment to the Schedule of Goa Tax on Infrastructure Act, 2009.	1527
10. Urban Development Dir. & ex officio Joint Secy.	Not.- 1/RERA/Regulations of GRERA/2020/05	Procedure for Adjudicating Complaints and Determining Compensation by the Authority and Adjudicating Officer, Regulation, 2021.	1527
11. Women & Child Devp. Dir. & ex officio Joint Secy.	Not.- 11-597/2018-19/ DWCD/3703	e-Services	1528

## GOVERNMENT OF GOA

### Department of Environment & Climate Change

#### Notification

11-2/GSWA/2021-22/Notification/599

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi Tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Cottombi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA

has recommended the Government of Goa to notify the said Cottombi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification which was published in Official Gazette of Government of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e., permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa- 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change, shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

*Dasharath Redkar*, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

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**Schedule I: Location and Extent of Wetland and its Zone of Influence.**

1.1. *Wetland*

The said Cottombi Lake admeasuring an area of 12400. sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub -Div. No.	Approximate Area in Sq. Mts.
Quepem/Cottombi	48	12400
<b>Total</b>		<b>12400</b>

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including Buffer Zone of the said Cottombi Lake admeasuring 64,590 sq. mts., includes the properties surveyed under the following Survey No.

# 1660

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

Taluka/Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5
Quepem/Cottombi		Buffer Zone		
	29/1(P)	2111	31/19(P)	276
	31/21(P)	2898	45/29(P)	10
	45/31(P)	184	45/32(P)	1060
	45/33(P)	97	45/34(P)	147
	45/35	825	45/36	325
	45/37(P)	342	45/38(P)	252
	45/39(P)	322	45/40(P)	253
	45/41(P)	248	45/42(P)	160
	45/43(P)	285	45/44	550
	45/45	275	45/46	325
	45/47	100	45/48	175
	45/49	1275	47/1	525
	47/2	675	47/3	750
	47/4(P)	775	47/5(P)	3503
	47/6	625	47/7	550
	47/8	300	47/9	175
	47/10	275	47/11	175
	47/12(P)	406	47/13	275
	47/14	175	47/15	150
	47/16	125	47/17(P)	133
	47/18(P)	120	47/20(P)	10
	47/21(P)	34	47/22(P)	84
	47/23(P)	242	47/24	200
	47/25	200	47/26	75
	47/27	75	47/28	225
	47/29	1300	47/30	175
	47/31	175	47/32	150
	47/33	150	47/34	175
	47/35(P)	165	47/36(P)	36
	47/37(P)	166	47/38	125
	47/39	100	47/40(P)	108
	47/47(P)	536	47/58(P)	53
	47/59(P)	169	47/60(P)	284
	47/62(P)	136	49/1	600
	49/2	1025	49/3	125
	49/4	125	49/5	150
	49/6	125	49/7	200
	49/8	250	49/9	125
	49/10	175	49/11(P)	3144

# 1661

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

1	2	3	4	5
	49/12(P)	952	49/13(P)	461
	49/14(P)	388	49/15(P)	786
	49/16(P)	5	49/17	175
	49/18	225	49/19(P)	23
	50/1(P)	34	50/9(P)	18
	50/10(P)	100	50/11(P)	32
	51(P)	2263		
	Area outside survey nos. (Roads and Nallahs)	3684		
<b>Total</b>			<b>42545</b>	

Quepem/Cottombi	Zone of Influence			
	46/1(P)	130	46/2(P)	162
	46/5(P)	144	46/7(P)	52
	46/8(P)	65	46/9(P)	128
	46/10(P)	68	46/11(P)	25
	46/13(P)	56	46/14(P)	34
	46/15(P)	32	46/27(P)	80
	46/28(P)	169	46/42(P)	42
	46/43(P)	28	46/44(P)	31
	46/45(P)	83	46/46(P)	95
	46/47(P)	75	46/48(P)	80
	47/42(P)	36	47/47(P)	75
	47/48(P)	298	47/49(P)	129
	47/51(P)	197	47/52(P)	129
	47/53(P)	147	47/91(P)	59
	47/92(P)	447	47/102(P)	118
	47/103(P)	283	55/1(P)	1780
	60/1(P)	211	60/2(P)	574
	60/3(P)	113	60/4(P)	12
	60/7(P)	32	60/8(P)	134
	60/10(P)	28	61/1(P)	527
	61/2(P)	400	61/14(P)	263
	62/1(P)	941	63/2(P)	377
	63/4(P)	502	63/5(P)	118
	64/1(P)	287	65/1(P)	324
	65/2(P)	60	65/4(P)	51
<b>Total</b>			<b>10231</b>	

Quepem/Assolda	Zone of influence			
	62/27(P)	12	62/28(P)	68
	62/29(P)	55	62/30(P)	55
	62/31(P)	51	62/32(P)	21

1	2	3	4	5
	62/33(P)	22	62/34(P)	24
	62/35(P)	67	62/72(P)	37
	62/73(P)	34	62/74(P)	133
	63/5(P)	6	63/6(P)	16
	63/20(P)	10	63/21(P)	9
	63/22(P)	15	63/23(P)	4
	63/24(P)	2	63/26(P)	3
	63/27(P)	18	63/28(P)	5
	63/37(P)	7	63/41(P)	17
	66/97(P)	190	66/112(P)	34
	66/113(P)	13	66/114(P)	6
	66/115(P)	2	66/116(P)	1
	66/117(P)	1	66/118(P)	6
	66/127(P)	69	68/21(P)	9
	68/22(P)	42	68/38(P)	37
	68/39(P)	117	68/40(P)	19
	68/41(P)	45	68/42(P)	26
	68/53(P)	42	69/1(P)	466
	69/2(P)	251	69/3(P)	231
	69/4(P)	442	69/5(P)	143
	69/7(P)	157	69/14(P)	8
	69/15(P)	29	69/16(P)	20
	69/17(P)	20	69/18(P)	35
	69/19(P)	58	69/34(P)	128
	69/37(P)	502		
	Area outside S. Nos (Roads and Nalla)	7974		
	<b>Grand Total</b>		<b>64590</b>	

The map of wetland boundary of the said Cottombi Lake with the Zone of influence is at Annexure I (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/> )

1.4. For the purpose of this wetland known as the said Cottombi Lake the same is located within Revenue village of Cottombi.

1.5. For the purpose of this wetland known as the said Cottombi Lake the the Zone of Influence is located within Revenue village of Cottombi and Assolda.

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances

covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence.**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Existing traditional practices of fishing will be permitted. Any	Permitted.

	activity that will adversely affect the ecological character of the wetland will not be allowed.	
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

### ----- Notification

11-2/GSWA/2021-22/Notification/600

1. Whereas, there exists a water body known as Xeldem Lake or Xelde Tollem admeasuring an area of 735 sq. mts. located in village Xeldem of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Xeldem Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Xeldem Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Xeldem Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa vide notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email—ms-gswa.goa@gov.in./goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

*Dasharath Redkar*, Director & ex officio Joint Secretary (Environment & Climate Change).  
Panaji, 23rd September, 2021.

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**Schedule I: Location and Extent of Wetland and its Zone of Influence.**

1.1. *Wetland*

The said Xeldem Lake admeasuring an area of 735 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Quepem/Xeldem	52/4	325
	52/1	50
Quepem/Cacora	Area outside S. No.	360
<b>Total</b>		<b>735</b>

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Xeldem Lake admeasuring 12,836 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.		Approximate Area in Sq. Mts.
Quepem/Xeldem		Buffer Zone	
	50/1(P)		2906
	51/1(P)		2109
	52/1(P)		1150
	52/2(P)		177
		Zone of Influence	
	50/1(P)		412
	51/1(P)		146
	<b>Total</b>		<b>6900</b>
Quepem/Cacora		Buffer Zone	
	452/48 (P)		5388
		Zone of Influence	
	452/48(P)		548
	<b>Total</b>		<b>5936</b>
	<b>Grand Total</b>		<b>12836</b>

The map of wetland boundary of the said Xeldem Lake with the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said Xeldem Lake the same is located within Revenue village of Xeldem.

1.5. For the purpose of this wetland known as the said Xeldem Lake the Zone of Influence is located within Revenue village of Cacora.

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland/wetlands /complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops/Paddy	Cultivation to be restricted in the wetland area.	Traditional farming activities and cultivated crops are permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/wetlands complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Permitted with the approval of WRD & as required and decided by LMC.	Permitted with the approval of GSWA and WRD.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted.
Bathing or wallowing of domestic animals	Permitted	Permitted.
Agriculture or/and Paddy cultivation	Restricted	Traditional activities are Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

**Notification**

11-2/GSWA/2021-22/Notification/601

1. Whereas, there exists a water body known as Toyyar Lake or Chimbhel Lake admeasuring an area of 51,085 sq. mts. located in village Chimbhel of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Toyyar Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Toyyar Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Toyyar Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas draft of the notification, which was published in the Official Gazette of Government of Goa dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

*Dasharath M. Redkar*, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

**Schedule I: Location and Extent of Wetland and its Zone of Influence**

1.1. *Wetland:*

The said Toyyar Lake admeasuring an area of 51,085 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel	40/1(P)	50,930
	42 (P)	155
<b>Total</b>		<b>51,085</b>

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Chimbel Lake admeasuring 1,79,520.96 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel lake	40/1(P)	118338.41
	41/1(P)	29881.44
	42/1(P)	5652.00
<b>Total</b>		<b>153871.86</b>
Tiswadi/Talaulim	106/1(P)	21649.10
<b>Total</b>		<b>21649.10</b>
<b>Grand Total</b>		<b>175520.96</b>

The map of wetland boundary of the said Toyaar Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Toyaar Lake the same is located within Revenue village of Chimbel.

1.5. For the purpose of this wetland known as the said Toyaar Lake the Zone of Influence is located within Revenue village of Chimbel and Talaulim.

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence, for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	No cultivation of crops within the wetland	Restricted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence.**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted as required and decided by Lake Management Committee (LMC) in consultation with WRD	Permitted with the approval of WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment	The boundary of the wetlands may be reinforced using natural means so as to not alter the ecological	Permitted.

area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	characteristics of the water body with collective decision of LMC in consultation with GSWA	
Traditional fishery	Permitted	Not applicable.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.
Plantation	Prohibited	Plantation of indigenous trees, plants, shrubs etc. is permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

### Notification

11-2/GSWA/2021-22/Notification/602

1. Whereas, there exists a water body known as Dashi Lake or Dashiche tollem admeasuring an area of 6089 sq. mts. located in village Revora of Bardez Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Dashi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Dashi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Dashi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.;

6. Whereas the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

*Dasharath Redkar*, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

**Schedule I: Location and Extent of Wetland and its Zone of Influence.**

1.1. *Wetland*

The said Dashi Lake admeasuring an area of 6089. sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub – Div. No.	Approximate Area in Sq. Mts.
Bardez/Revora	70/1(P)	6089
<b>Total</b>		<b>6089</b>

1.2. *Boundary of area already designated under provisions of other Acts and Rules*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

## 1.3. Zone of influence:

The Zone of influence of the said Dashi Lake admeasuring 6,81,434 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Bardez/Revora		Zone of Influence
	68/4(P)	848
	70/1(P)	421
	71/1(P)	95
	71/3(P)	318
	68/2(P)	24
		Buffer Zone
	37/11(P)	9
	37/12(P)	1992
	38/08(P)	299
	38/9	225
	38/10	400
	38/11	300
	38/12	400
	38/13	100
	39/15(P)	96
	39/16(P)	130
	39/22(P)	10
	39/23(P)	50
	60/1(P)	405
	60/2(P)	408
	60/3(P)	166
	68/1(P)	5723
	68/3(P)	79
	68/4(P)	55
	69/1	120
	70/1(P)	501
	71/1(P)	1855
	71/2	1850
	71/3(P)	3327
	71/4	400
	71/5(P)	2710
	71/6(P)	113
	101/2(P)	336
	Area outside survey nos. (Roads and nalla)	1898
	<b>Total</b>	<b>25663</b>

The map of wetland boundary of the said Dashi Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.3. For the purpose of this wetland known as the said Dashi Lake the same is located within Revenue village of Revora.

1.4. For the purpose of this wetland known as the said Dashi Lake the Zone of Influence is located within Revenue village of Revora.

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Fishing	Regulated by Fisheries Department.	Regulated by Fisheries Department. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices will be allowed. No activity that will adversely affect the ecological character of the wetland.	Permitted.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted in buffer and zone of influence, excluding water channel
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

**Notification**

11-2/GSWA/2021-22/Notification/603

1. Whereas, there exists a water body known as Sarzora Lake or Sarzora tollem admeasuring an area of 124600 sq. mts. located in village Sarzora of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Sarzora Lake"); which is more particularly described in Schedule I hereinafter;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within

the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Sarzora Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Sarzora Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification was published in the Official Gazette of Government of Goa notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules, 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email-ms-gswa.goa@gov.in goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

*Dasharath M. Redkar*, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

**Schedule I: Location and Extent of Wetland and its Zone of Influence**1.1. *Wetland:*

The said Sarzora Lake admeasuring an area of 124600 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Division No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	25/1(P)	124600
<b>Total</b>		<b>124600</b>

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including buffer zone of the said Sarzora Lake admeasuring 680414 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Salcete/Sarzora	Buffer Zone	
	9/1(P)	74
	9/19(P)	5
	9/20(P)	90
	9/21(P)	280
	9/22(P)	435
	9/23(P)	1620
	9/24(P)	812
	22/1(P)	8900
	23/3(P)	810
	23/4(P)	3035
	24/8(P)	30
	24/9(P)	90
	24/10(P)	80
	24/11(P)	68
	24/12(P)	65
	24/13	475
	24/14(P)	110
	24/15(P)	445
	24/16(P)	570
	24/17(P)	345

1	2	3
	24/18(P)	35
	24/22	65
	25/1(P)	4600
	26/1(P)	20600
	27/1(P)	2015
	28/1(P)	18175
	212/1(P)	17700
	<b>Total</b>	<b>81529</b>
	Zone of Influence	
Salcete/Sarzora	28/1(P)	86740
	27/1(P)	92650
	26/1(P)	175325
	212/1(P)	203940
	<b>Total</b>	<b>558655</b>
Mullem	86/1(P)	40230
	<b>Total</b>	<b>40230</b>
	<b>Grand Total</b>	<b>680414</b>

The map of wetland boundary of the said Sarzora Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Sarzora Lake the same is located within Revenue village of Sarzora.

1.5. For the purpose of this wetland known as the said Sarzora Lake the Zone of Influence is located within Revenue village of Sarzora and Mullem.

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind.
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality, the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetlands and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	Agriculture or horticulture within the wetland not allowed	Traditional agriculture or horticulture will be allowed. No activity that will affect the ecological character of the wetland shall be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted with approval from WRD and as required and decided by LMC	Regulated by WRD.
Fishing	Permitted	Not Applicable.
Crop and/or Paddy cultivation	Prohibited	Allowed in low lying fields within buffer zone.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetland may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

**Notification**

11-2/GSWA/2021-22/Notification/604

1. Whereas, there exists a water body known as Nanda Lake or Nanda tollem admeasuring an area of 1,04,550 sq. mts. located in Quepem Municipal Council of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Nanda Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, though GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Nanda Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Nanda Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

*Dasharath M. Redkar*, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

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**Schedule I: Location and Extent of Wetland and its Zone of Influence**

1.1. *Wetland:*

The said Nanda Lake admeasuring an area of 1,04,550 sq. mts., surveyed under Survey No.

Village/ Taluka	Survey No./Sub- Div. No.	Approximate area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate area in Sq. Mts.
1	2	3	4	5	6	7
Cacora/	311/1(P)	365	311/2(P)	70	311/3(P)	35
Quepem	311/6(P)	735	311/7	435	311/8(P)	1720
	311/9(P)	57	311/12(P)	130	311/13	98
	311/14	98	311/15	502	311/16	136
	311/17	45	311/18	182	311/19(P)	405
	311/20	11	311/21	10	311/22	13
	311/23	16	311/24	98	311/25(P)	525
	311/27(P)	230	311/28	38	311/29	10
	311/30	90	311/31	51	311/32	24
	311/33	20	311/34	55	311/35	14
	311/36	40	311/37(P)	260	311/38(P)	265
	311/39	57	311/40	22	311/41	54
	311/42	43	311/43	38	311/44	11
	311/45	15	311/46	25	311/47	36
	311/48(P)	460	311/49	530	311/50	21
	311/51	152	311/52	361	311/53	405
	311/54(P)	60	311/55(P)	22	311/56(P)	140
	311/57(P)	67	311/58(P)	5	311/59(P)	4.5
	311/60	6	311/67	15	311/68	48
	311/69	670	311/70	70	311/71	11
	311/72	124	311/73	132	311/74	58
	311/75	19	311/76(P)	39	311/77(P)	410
	315/1(P)	645	329/1(P)	9530	329/2(P)	4
	329/4(P)	442	329/5(P)	39	329/6	335

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SERIES I No. 27

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1	2	3	4	5	6	7
	329/7(P)	1.5	330/1(P)	742	330/2(P)	640
	330/3	790	330/4	529	330/5	652
	330/6	373	330/7(P)	1316	330/8	690
	330/9(P)	167	330/10(P)	1	330/12(P)	530
	330/13(P)	480	330/14	347	330/16(P)	703
	330/17	26	330/18	54	330/19	385
	330/20	160	330/21	317	330/22	272
	330/23(P)	230	330/24	109	330/25	165
	330/26(P)	359	330/27	57	330/28	124
	330/29	251	330/30	127	330/31(P)	137
	330/32(P)	88	330/33(P)	37	330/34(P)	67
	330/35	182	330/36	129	330/37	50
	330/38	126	330/39	86	330/40	40
	330/41	16	330/42	26	330/43	23
	330/44	78	330/45(P)	181	330/46	400
	330/47	12	330/48	12	330/49	36
	330/50	214	330/51	50	330/52	62
	331/1(P)	184	331/2(P)	202	331/3(P)	380
	331/4(P)	366	331/5(P)	905	331/6	395
	331/7	106	331/8	210	331/9	107
	331/10	169	331/11	66	331/12	45
	331/13	517	331/14	32	331/15	22
	331/16	29	331/17	58	331/18	21
	331/19	17	331/20	12	331/21	8
	331/22	42	331/23	45	331/24	35
	331/25	23	331/26	18	331/27	28
	331/28	16	331/29	15	331/30	42
	331/31	31	331/32	33	331/33	34
	331/34	18	331/35	146	331/36	11
	331/37	16	331/38	28	331/39	20
	331/40	16	331/41	14	356/56	37
	331/42	22	331/43	26	331/44	25
	331/45	41	331/46(P)	365	331/47	46
	332/14(P)	14	332/15	31	332/16	52

1	2	3	4	5	6	7
	332/17	41	332/18	13	332/19	29
	332/20	35	332/21	41	332/22	36
	332/23	43	332/24	37	332/25	44
	332/26	39	332/27	22	332/28	16
	332/29	81	332/30	34	332/31	28
	332/32	23	332/33	20	332/34	13
	332/35	460	332/36	10	332/37	17
	332/38	30	332/39	16	332/40	34
	332/41	34	332/42	30	332/43	27
	332/44	19	332/45	27	332/46(P)	4
332/52(P)		15	332/53	23	332/54	19
	332/55	24	332/56	19	332/57	43
	332/58	22	332/59(P)	13	332/60(P)	7
	332/61	30	332/62	16	332/63	16
332/64(P)		2	332/65(P)	12	332/66	18
	332/67	27	332/68	20	332/69	26
	332/70	21	332/71	30	332/72	16
	332/73	14	332/74	13	332/75	18
	332/76	30	332/77	34	332/78	39
	332/79	35	332/80	26	332/81	43
	332/82	31	332/83	32	332/84	24
	332/85	34	332/86	49	332/87	30
	332/88	25	332/89	39	332/90	21
	332/91	28	332/92	23	332/93	32
	332/94	27	332/95	15	332/96	24
	332/97	38	332/98	33	332/99	19
	332/100	22	332/101	10	332/102	24
	332/103	23	332/104	26	332/105	20
	332/106	21	332/107	35	332/108	39
	332/109	45	332/110	53	332/111	44
	332/112	21	332/113	25	332/114	43
	332/115	42	332/116	13	332/117	20
332/118(P)		32	332/119(P)	16	332/120	43
	332/121	40	332/122	47	332/123	43

1	2	3	4	5	6	7
	332/124	38	332/125	55	332/126	43
	332/127	28	332/128	31	332/129	48
	332/130(P)	34	332/131(P)	1	332/132(P)	15
	332/133(P)	2	332/135(P)	30	332/136	49
	332/137	27	332/138	30	332/139	44
	332/140	41	332/141	48	332/142	46
	332/143	34	332/144	30	332/145	43
	332/146	27	332/147	38	332/148(P)	32
	332/155(P)	31	332/156	47	332/157	37
	332/158	32	332/159	43	332/160	38
	332/161	44	332/162	34	332/163	48
	332/164(P)	32	332/231(P)	2	332/232(P)	8
	332/233(P)	17	332/234	21	332/235	20
	332/236(P)	24	332/237(P)	16	332/238(P)	1
	332/254(P)	26	332/255	24	332/256	20
	332/257	24	332/258	28	332/259	30
	332/260	16	332/261	20	332/262(P)	6
	332/270(P)	27	332/271	28	332/272	19
	332/273	21	332/274	23	332/275	40
	332/276	39	332/277	15	332/278(P)	30
	332/294(P)	34	332/295	47	332/296	33
	332/297	22	332/298	30	332/299	26
	332/300(P)	30	332/321(P)	14	332/322	22
	332/323	14	332/324(P)	8	332/325(P)	7
	332/326	12	332/327	28	332/328	46
	332/329	45	332/330	17	332/331	20
	332/332	24	332/333	60	333/16(P)	28
	333/17(P)	22	333/18(P)	25	333/19(P)	30
	333/20(P)	34	333/21(P)	34	333/22(P)	27
	333/23(P)	33	333/24(P)	33	333/25(P)	52
	333/26(P)	52	333/27(P)	53	333/30(P)	58
	333/31(P)	51	333/32(P)	61	333/33(P)	50
	333/34(P)	90	333/35	75	333/36	50
	333/37	49	333/38	52	333/39(P)	45

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1	2	3	4	5	6	7
	333/40(P)	25	333/42(P)	1	333/43(P)	30
	333/44	34	333/45	36	333/46	41
	333/47(P)	2	333/48(P)	1.5	333/51(P)	2
	333/54(P)	29	333/55(P)	0.5	333/82(P)	9
	342/12(P)	10	343/6(P)	44	356/1(P)	58
	356/2(P)	13	356/3(P)	12	356/4(P)	13
	356/5(P)	775	356/6	96	356/7	171
	356/8(P)	370	356/9(P)	337	356/10	127
	356/11	270	356/12	310	356/13	36
	356/14	367	356/15	70	357/16	335
	356/17	57	356/18	97	356/19	460
	356/20	358	356/21	100	356/22	123
	356/23	33	356/24	139	356/25	243
	356/26	128	356/27	77	356/28	69
	356/29	195	356/30	39	356/31	32
	356/32	28	356/33	46	356/34	37
	356/35	37	356/36	21	356/37	21
	356/38	32	356/39	43	356/40	53
	356/41	51	356/42	795	356/43	336
	356/44(P)	15	356/45	187	356/46	172
	356/47	231	356/48	114	356/49	27
	356/50	50	356/51	51	356/52	102
	356/53	45	356/54	36	356/55	75
	356/57	49	356/58(P)	77	356/59	158
	356/60	82	356/61	54	356/62	39
	356/63	99	356/64(P)	1.5	356/65(P)	14
	356/66(P)	109	356/67	125	356/68	143
	356/69	89	356/70	42	356/71	74
	356/73(P)	22	356/74(P)	57	356/75	35
	356/77	69	357/1(P)	41	357/2	131
	357/3	114	357/4(P)	78	357/8(P)	141
	357/9(P)	2	358/1(P)	481	358/2	171
	358/3	189	358/4	183	358/5	237
	358/6	121	358/7	155	358/8	32
	358/9	26	358/10	26	358/11	29
	358/12	96	358/13	29	358/14	76

1	2	3	4	5	6	7
	358/15	178	358/16	33	358/17	96
	358/18	168	358/19	147	358/20	850
	358/21(P)	106	358/22	18	358/23	16
	358/24(P)	46	358/25(P)	48	358/26(P)	59
	358/27	48	358/28	36	358/29	66
	358/30(P)	74	358/31(P)	4.5	358/32(P)	39
	358/33(P)	11	358/34	96	358/38(P)	20
	358/39(P)	81	358/41(P)	4	358/42(P)	15
	358/43(P)	17	358/44	128	358/45	5240
	358/46	130	358/47	366	359/1	211
	359/2	2001	359/3	2912	359/4	2836
	359/5	635	359/6	2195	359/7	1312
	359/8	49	359/9	1188	359/10	324
	359/11	174	359/12(P)	2721	359/13	47
	360/1(P)	5785	361/3(P)	26	379/1(P)	1568
	379/2(P)	1320	381/1(P)	6	381/2(P)	3307
	381/3(P)	2780	River and nallah	6700		
	<b>Total</b>	<b>104550</b>				

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Nanda Lake admeasuring 57,410 sq. mts., includes the properties surveyed under the following Survey No.

Village/ Taluka	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5	6	7
Quepem/ Cacora			Buffer Zone			
	307/69(P)	49	307/70(P)	30	307/71(P)	38
	307/72(P)	13	307/73(P)	33	307/74(P)	47
	307/75(P)	29	307/76(P)	36	307/96(P)	36
	307/97	34	307/99(P)	34	307/100	127

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1	2	3	4	5	6	7
	307/101	17	307/102	20	307/103	13
	307/104	66	307/105	258	307/106	77
	307/107(P)	138	307/108	50	307/109(P)	42
	307/110	87	307/111	15	307/112	21
	307/114	15	307/115(P)	2	307/116(P)	9
	307/117	15	307/118	16	307/119	143
	307/120	40	307/121(P)	22	307/122(P)	22
	307/124	142	307/125(P)	47	307/127(P)	1
	307/128(P)	0.5	307/129	11	307/130(P)	168
	307/131	43	307/132(P)	128	307/133(P)	94
	307/135(P)	21	307/136(P)	155	307/137(P)	62
	307/138(P)	281	307/139(P)	116	307/140(P)	86
	307/141(P)	92	307/142(P)	146	307/143(P)	127
	308/1(P)	62	308/5	12	309/1(P)	413
	309/2(P)	65	309/28(P)	35	309/30(P)	246
	309/31(P)	562	309/32	345	310/1(P)	113
	310/2	298	310/3(P)	101	310/4(P)	45
	310/5(P)	27	310/6(P)	45	310/14(P)	226
	310/15(P)	135	311/2(P)	117	311/3(P)	286
	311/4	454	311/5	433	311/6(P)	15
	311/8(P)	32	311/9(P)	91	311/10	12
	311/11	39	311/12(P)	26	311/19(P)	71
	311/25(P)	50	311/26	36	311/27(P)	28
	311/37(P)	32	311/38(P)	19	311/48(P)	5
	311/54(P)	63	311/55(P)	151	311/56(P)	97
	311/57(P)	112	311/58(P)	37	311/76(P)	58
	311/77(P)	51	312/1(P)	2419	314/1(P)	410
	314/2(P)	89	314/3(P)	92	314/4(P)	1166
	315/1(P)	1739	315/2(P)	418	328/3(P)	2
	328/4(P)	11	328/5(P)	13	328/6(P)	14
	328/7(P)	10	328/8(P)	11	328/9(P)	489
	328/10(P)	578	329/1(P)	927	329/2(P)	825
	329/3(P)	143	329/4(P)	200	329/5(P)	708
	329/7(P)	79	330/1(P)	29	330/2(P)	28
	330/7(P)	40	330/9(P)	62	330/10(P)	7
	330/11	39	330/12(P)	16	330/13(P)	12
	330/15	192	330/16(P)	14	330/23(P)	3
	330/26(P)	23	330/31(P)	25	330/32(P)	58

1	2	3	4	5	6	7
	330/45(P)	11	331/1(P)	29	331/2(P)	14
	331/3(P)	10	331/4(P)	4	331/46(P)	202
	332/3(P)	62	332/4	7	332/5	6
	332/6	7	332/7	12	332/8	22
	332/9	21	332/10	12	332/11	8
	332/12	9	332/13	6	332/14(P)	5
	332/46(P)	24	332/47	23	332/48	22
	332/49	28	332/50	20	332/51	15
	332/52(P)	17	332/59(P)	9	32/60(P)	12
	332/64(P)	27	332/65(P)	1	332/118(P)	4
	332/119(P)	2	332/130(P)	6	332/131(P)	40
	332/132(P)	18	332/133(P)	45	332/134	35
	332/135(P)	14	332/148(P)	17	332/149	36
	332/150	18	332/151	19	332/152	21
	332/153	22	332/154	48	332/155(P)	14
	332/164(P)	13	332/165	44	332/166	27
	332/167	20	332/168	12	332/169	8
	332/170	19	332/171	20	332/172	20
	332/173(P)	17	332/174(P)	10	332/175(P)	7
	332/176(P)	1	332/187(P)	1.5	332/188(P)	22
	332/189	32	332/190	28	332/191	22
	332/192	30	332/193	29	332/194	25
	332/195	22	332/196	25	332/197	21
	332/198(P)	27	332/199	90	332/200(P)	1.5
	332/208(P)	1	332/209(P)	7	332/210	31
	332/211	27	332/212	25	332/213	25
	332/214	22	332/215	16	332/216	12
	332/217	21	332/218	24	332/219	35
	332/220	33	332/221	28	332/222(P)	22
	332/223	1	332/225	7	332/226	17
	332/227	26	332/228	26	332/229	22
	332/230	26	332/231(P)	16	332/233(P)	20
	332/237(P)	3	332/238(P)	15	332/239	27
	332/240	22	332/241	20	332/242(P)	12
	332/243(P)	0.5	332/247(P)	1	332/248(P)	27
	332/249	25	332/250	18	332/251	28
	332/252	31	332/253	22	332/254(P)	3
	332/262(P)	8	332/263	19	332/264	17

1	2	3	4	5	6	7
	332/265	33	332/266	10	332/267	10
	332/268	16	332/269	21	332/270(P)	8
	332/278(P)	4	332/279	29	332/280	7
	332/281	20	332/282	8	332/283	25
	332/284(P)	13	332/286(P)	11	332/287	50
	332/288	21	332/289	17	332/290	10
	332/291	13	332/292	12	332/293	20
	332/294(P)	1	332/300(P)	6	332/301	16
	332/302	25	332/303	8	332/304	21
	332/305	12	332/306	32	332/307	9
	332/308	15	332/309	6	332/310	9
	332/311	12	332/312	7	332/313	22
	332/314	12	332/315	8	332/316	7
	332/317	15	332/318	17	332/319	9
	332/320	16	332/321(P)	20	332/324(P)	19
	333/12(P)	79	333/13	77	333/14	93
	333/15(P)	86	333/16(P)	61	333/17(P)	15
	333/18(P)	11	333/19(P)	9	333/20(P)	6.5
	333/21(P)	12	333/22(P)	10	333/23(P)	18
	333/24(P)	22	333/25(P)	15	333/26(P)	18
	333/27(P)	3	333/28	10	333/29	6
	333/30(P)	2	333/31(P)	7	333/32(P)	13
	333/33(P)	19	333/34(P)	24	333/39(P)	3
	333/40(P)	30	333/41	10	333/42(P)	28
	333/43(P)	2	333/47(P)	2	333/48(P)	12
	333/49	13	333/50	23	333/51(P)	7
	333/52	39	333/53	31	333/54(P)	7
	333/57	40	333/55(P)	23	333/56	28
	333/60	50	333/58	12	333/59	22
	333/63(P)	18	333/61(P)	42	333/62(P)	10
	333/66(P)	10	333/64(P)	17	333/65(P)	11
	333/69	16	333/67	13	333/68	19
	333/72	6	333/17	47	333/71	11
	333/75	7	333/73	19	333/74	21
	333/78	10	333/76	13	333/77	15
	333/81(P)	12	333/79	42	333/80(P)	63
	334/48(P)	55	333/82(P)	25	334/47(P)	21
	334/51	69	334/49	67	334/50	77

# 1690

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

1	2	3	4	5	6	7
	334/54	72	334/52	83	334/53	75
	334/57	18	334/55	90	334/56	86
	334/60	22	334/58	35	334/59	35
	334/63	10	334/61	23	334/62	20
	334/66(P)	56	334/64	10	334/65(P)	56
	334/69(P)	41	334/67(P)	57	334/68(P)	52
	334/72(P)	11	334/70(P)	22	334/71	30
	334/78(P)	46	334/76(P)	25	334/77(P)	17
	334/131(P)	135	334/79(P)	15	334/93(P)	56
	342/9(P)	383	342/1(P)	508	342/8(P)	500
	342/12(P)	396	342/10(P)	80	342/11(P)	294
	343/3(P)	126	343/1	94	343/2	32
	343/6(P)	1325	343/4(P)	380	343/5(P)	30
	344/2	30	343/7(P)	364	344/1	22
	344/5(P)	146	344/3(P)	20	344/4(P)	4
	344/9(P)	29	344/6(P)	21	344/7(P)	205
	355/1(P)	201	346/3(P)	590	346/4	14
	355/4(P)	18	355/2(P)	124	355/3(P)	295
	356/2(P)	2	355/5(P)	145	356/1(P)	548
	356/5(P)	1580	356/3(P)	8	356/4(P)	9
	356/44(P)	653	356/8(P)	1	356/9(P)	2
	356/72(P)	24	356/64(P)	25	356/65(P)	11
	356/75(P)	62	356/73(P)	44	356/74(P)	1.5
	357/5(P)	58	357/1(P)	602	357/4(P)	25
	357/8(P)	207	357/6(P)	260	357/7(P)	376
	357/11	107	357/9(P)	36	357/10	23
	358/1(P)	155	357/12	32	357/13	60
	358/25(P)	41	358/21(P)	11	358/24(P)	7
	358/31(P)	85	358/26(P)	3	358/30(P)	476
	358/35	80	358/32(P)	164	358/33(P)	43
	358/38(P)	35	358/36	67	358/37	22
	358/41(P)	21	358/39(P)	2	358/40	20
	359/12	90	358/42(P)	6	358/43(P)	109
	361/3(P)	552	361/1	148	361/2	12
	376/46(P)	85	376/44(P)	35	376/45	24
	376/49	42	376/47	23	376/48(P)	41
	376/52	78	376/50	43	376/51	52
	377/5(P)	102	377/1	91	377/2 (P)	205

377/9(P)	54	377/6(P)	101	377/7(P)	53
377/12(P)	48	377/10(P)	44	377/11(P)	51
377/15(P)	22	377/13(P)	72	377/14(P)	149
377/18	288	377/16(P)	55	377/17	253
379/1(P)	195	377/19	582	377/20	1046
380/2(P)	98	379/2(P)	885	380/1(P)	563
380/5(P)	215	380/3(P)	151	380/4(P)	114
380/15(P)	17	380/6(P)	638	380/7(P)	178
380/18	55	380/16	40	380/17	46
381/3(P)	668	381/1(P)	1155	381/2(P)	754
383/3(P)	55	382/2(P)	358	382/4(P)	248
<b>Total</b>	<b>52160</b>	332/232(P)	10	River and Nallah	3670
Zone of Influence-I (as per map at Annexure I)	3205				
Zone of Influence-II (As per map at Annexure I)	2045				
<b>Total</b>	<b>5250</b>				
<b>Grand Total</b>	<b>57410</b>				

The map of wetland boundary of the said Nanda Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Nanda Lake the same is located within Revenue village of Quepem.

1.5. For the purpose of this wetland known as the said Nanda Lake the Zone of Influence is located within Revenue village of Quepem.

#### **Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core area wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Existing traditional crop cultivation practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Permitted	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

**Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.

	drinking purpose. This will be managed and regulated by WRD & LMC	
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

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### Department of Fisheries

Directorate of Fisheries

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#### Notification

DF/PLG/PAT-IB/2021-22

Ref. Notification No. DF/PLG/PAT-IB/2015-16 published in Official Gazette, Series I No. 12 dated 18-06-2015.

In partial modification of the notification referred above the introduction shall be revised and amended as follows:

The Government is hereby pleased to introduce the scheme "Supply of Insulated Boxes".

Further, in clause (4) sub-clause (ii) and (iii) shall be revised and amended as follows:

(4) *Quantum of subsidy and eligibility.*—  
 (ii) The applicant actively engaged in fishing at sea with canoe will be eligible for 1 insulated box of 100 litres and subsidy to the extent of 75% of the cost limited to Rs. 3,000/- and 1 insulated box of 220 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 4,000/-.

(iii) The applicant engaged in fishing at sea with mechanized fishing vessel upto 6 cylinder engine will be eligible for 1 insulated box of 220 litres and subsidy to the extent of 75% of the cost limited to Rs. 4,000/- and 1

insulated box of 400 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 11,000/-.

By order and in the name of the Governor of Goa.

Dr. Shamila Monteiro, Director & ex officio Joint Secretary (Fisheries).

Panaji, 23rd September, 2021.

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### Inspectorate of Factories & Boilers

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#### Notification

VI/BLR/(2)/A-117/(d) 1701

The following draft Rules which the Government of Goa proposes to make in exercise of the powers conferred by section 29 of the Boilers Act, 1923 (Act 5 of 1923), (herein after referred to as the "said Act"), so as to further amend the Goa, Daman and Diu Economiser Rules, 1983, are hereby pre-published as required by section 31 of the said Act for information of the persons likely to be affected thereby and notice is hereby given that the said draft Rules will be taken into consideration by the Government after the expiry of period of sixty days from the date of publication of this Notification in the Official Gazette.

All objections and/or suggestions to the said draft Rules may be forwarded to the

1	2	3	4	
7.	Information and Publicity Dir. & ex officio Addl. Secy.	Not.- DI/INF/RTI/COMM. FUNDS/06/PF-1/3346	Pattern of Assistance for the release of Grant-in-Aid.	1944
8.	Labour Inspectorate of Factories & Boilers Chief Inspector & ex officio Joint Secy.	Not.- VI/BLR/(2)/A-117/ (a)/1979	Draft Rules- The Goa Boiler (Fifth Amendment) Rules, 2021.	1945
9.	New & Renewable Energy Dir. & ex officio Joint Secy.	Not.- 4-9/BP/NRE/ /2021-22/137	Scheme for Promotion of Biogas Plants.	1946
10.a.	Personnel Under Secretary	Not.- 15/22/96-PER/ Part-II/2588	The Goa (Departmental Examination for the Block Development Officers) (Second Amendment) Rules, 2021.	1948
	b.—do—	Not.- 1/14/85-PER (Pt. File III)	RR—Captain of Ports.	1949
11.a.	Social Welfare Dir. & ex officio Joint Secy.	Ord.- 3-31-2011-12-Driver- -ADMN/3448	Revival of Post.	1952
	b.—do—	Not.-83/10/2021/SDB/ Covid/3544	Covid -19 Relief to Marginalized/ Unorganised Sector (Amendment) Scheme, 2021.	1952
	c.—do—	Not.- 61-22-2017-BC-DSW	Atal Asra Yojana for SC/OBC/EWS Communities.	1954
12.	Urban Development Goa RERA Chairperson	Not.- 1/RERA/Regulations of GRERA/2020/07	Return of Registration Fee of a Real Estate Project and Real Estate Agent by the Authority Regulations, 2021.	1964

## GOVERNMENT OF GOA

### Department of Environment & Climate Change

#### Corrigendum

11-2/GSWA/2021-22/Notification/767

Read: Notification No. 11-2/GSWA/2021-22/ /Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE & CC), Government of Goa hereby published the Notification of Cottambi vide above read Notification. In the said Notification:—

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi tollem

admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I hereinunder;

The above paragraph in the said notification shall be read as follows:

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said

Cottombi Lake”); which is more particularly described in Schedule I.

By order and in the name of Governor of Goa.

*Dasharath M. Redkar*, Director  
(Environment & Climate Change).

Panaji, 25th October, 2021.



Department of Finance  
Revenue & Control Division

**Office Memorandum**

12/3/82-Fin(R&C)/Vol.I/1978

The Office Memorandum No. 1(5)/E.V./2020 dated 07-09-2021 regarding Central Government employees retired during the period from January, 2020 to June, 2021— calculation of Gratuity and Cash payment in lieu of leave issued by the Government of India, Ministry of Finance (Department of Expenditure), New Delhi has been adopted by the State Government.

The O. M. referred above is available on the Directorate of Accounts website [www.accounts.gov.in](http://www.accounts.gov.in)

*Pranab G. Bhat*, Under Secretary, Finance (R&C).

Porvorim, 20th October, 2021.



Department of Fisheries  
Directorate of Fisheries

**Notification**

DF/GB/GEN-229/NEW SCHEMES (Fishing  
Craft less than 26 feet)

“Sub.: Financial Assistance to purchase construct new Fishing Craft less than 26 feet for fishing in inland waters of Goa.

*Short title and commencement.*—This scheme shall be called as “Financial Assistance to purchase/construct new Fishing

Craft less than 26 feet for Fishing in inland waters of Goa”.

It shall come into force from financial year 2021-22.

1. *Introduction:* The scheme has been introduced to uplift the sizeable community of traditional Fishermen, by providing them financial help in the form of a subsidy on construction/purchase of Fishing Craft less than 26 feet for fishing in inland waters of Goa. This will help the Fishermen who are undergoing economic strains due to over rising cost and enable themselves to sustain their livelihood in the cost rising environment.

2. *Objective:* The main objective of the scheme is to uplift the sizeable community of traditional Fishermen, by providing them financial help in the form of a subsidy on construction/purchase of Fishing Craft less than 26 feet for fishing in inland waters of Goa.

3. *Eligibility Conditions:* a. The beneficiary shall possess the OBC Kharvi Certificate or Profession certificate issued by the competent authority such as Mamlatdar or Chief Officer of concern Municipality or Secretary of concern Village Panchayat duly countersigned by concern B.D.O.

b. The beneficiary shall be eligible for financial assistance for only one fishing canoe of below 26 feet for fishing in inland waters.

c. The beneficiary shall possess the valid net registration certificate and License certificate issued by the Department of Fisheries.

d. The fishing canoe shall be registered with the Department of Captain of Ports, Government of Goa.

e. The beneficiary shall produce the bills from the authorized Boat dealer towards the construction of the fishing canoe.

f. The beneficiary can avail the scheme after every 7 years against the replacement of his/her existing canoe.

**GOVERNMENT OF GOA**

Department of Environment &amp; Climate Change

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**Addendum**

11-2/GSWA/2021-22/Notification/843

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

(Schedule IV of Nanda Lake Notification No. 11-2/GSWA/2021-22/Notification/604)

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the Notification of Nanda lake vide above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

Schedule IV: List of activities permitted within the boundary of Wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary Wetland as shown in of Annexure I	Within the zone of influence as shown in Annexure I
Immersion of Ganesh Idol	Existing religious practice of immersion of Ganesh Idol (Non Pop idols) permitted within the Wetland	Permitted
Cremation of dead bodies	Prohibited within the Wetland	Permitted

By order and in the name of the Governor of Goa.

*Dasharath M. Redkar*, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

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**Addendum**

11-2/GSWA/2021-22/Notification/844

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

No. 11-2/GSWA/2021-22/Notification/599

No. 11-2/GSWA/2021-22/Notification/600

No. 11-2/GSWA/2021-22/Notification/601

No. 11-2/GSWA/2021-22/Notification/602

No. 11-2/GSWA/2021-22/Notification/603

No. 11-2/GSWA/2021-22/Notification/604

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the

**GOVERNMENT OF GOA**

Department of Environment &amp; Climate Change

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**Addendum**

11-2/GSWA/2021-22/Notification/843

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

(Schedule IV of Nanda Lake Notification No. 11-2/GSWA/2021-22/Notification/604)

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the Notification of Nanda lake vide above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

Schedule IV: List of activities permitted within the boundary of Wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary Wetland as shown in of Annexure I	Within the zone of influence as shown in Annexure I
Immersion of Ganesh Idol	Existing religious practice of immersion of Ganesh Idol (Non Pop idols) permitted within the Wetland	Permitted
Cremation of dead bodies	Prohibited within the Wetland	Permitted

By order and in the name of the Governor of Goa.

*Dasharath M. Redkar*, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

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**Addendum**

11-2/GSWA/2021-22/Notification/844

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

No. 11-2/GSWA/2021-22/Notification/599

No. 11-2/GSWA/2021-22/Notification/600

No. 11-2/GSWA/2021-22/Notification/601

No. 11-2/GSWA/2021-22/Notification/602

No. 11-2/GSWA/2021-22/Notification/603

No. 11-2/GSWA/2021-22/Notification/604

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the

Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

*Dasharath M. Redkar*, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

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Department of Official Language

Directorate of Official Language

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**Order**

4/45/2021/DOL/Admn/revival/549

Ref.: Order No. 1/94/2018/DOL/Adm./Assess. Man Power/453 06/06/2019.

Sanction of the Government is hereby accorded for Revival of the following posts as per the details shown below:

Sr. No.	Designation of Post	Pay Scale	Sanctioned Strength
1	2	3	4
1.	Head Clerk	Level-06	01
2.	Driver	Level-02	01
3.	Peon/Multi-Tasking Staff	Level-01	01
Total			03

The expenditure on these posts would be met from the Budget Head under Demand No. 27; 2070—Other Administrative Services; 119—Official Language; 01—Department of Official Language (Non Plan); 01—Salaries.

This issues with the approval of the Department of Personnel vide U.O. No. 2454/PER dated 01-10-2021 and concurrence of Finance Department vide U.O. No. 1400082814 dated 10-11-2021.

By order and in the name of the Governor of Goa.

*Prasanna Acharya*, Director Official Language & ex officio Joint Secretary.

Panaji, 16th November, 2021.

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Department of Law

Legal Affairs Division

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**Notification**

10/2/2021-LA-174

The Narcotic Drugs and Pyschotropic Substances (Amendment) Ordinance, 2021 (Ordinance No. 8 of 2021), which has been Promulgated by the President in the Seventy-second year of the Republic of India and published in the Gazette of India, Extraordinary, Part II, Section I, dated 30-9-2021, is hereby published for the general information of the public.

By order and in the name of the Governor of Goa.

*D. S. Raut Dessai*, Joint Secretary (Law).

Porvorim, 25th October, 2021.

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**MINISTRY OF LAW AND JUSTICE**

Legislative Department

New Delhi, the 30th September, 2021/  
Asvina 8, 1943 (Saka)

The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021

No. 8 of 2021

*Promulgated by the President in the Seventy-second Year of the Republic of India.*

**Notification**

No. 5-516-2021/ARQZ/GEN/1626

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa is registered under Code Symbol No. GEN-(C)-516/Quepem-Goa/2021.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

**Certificate of Registration**

"Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa has been registered on 08-01-2021 and it bears registration Code Symbol No. GEN-(C)-516/Quepem-Goa/2021 and it is classified as "General Society" under sub-classification No. 12-(C)-other society in terms of Rule 8 of Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

**Notification**

No. ARCS/OZ/YSMSHGCSL/2021/1627

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd.", Vastwada, Curchorem-Goa is registered under Code Symbol No. RCSQZ2021220002.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 30th June, 2021.

**Certificate of Registration**

"Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd., Vastwada, Curchorem - Goa has been registered on 30-06-2021 and it bears registration Code symbol No. RCSQZ2021220002 and it is classified as "General Society" under sub-classification No. 12-(C)-Other Society in terms of Rule 8 of the Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

**Department of Education, Art & Culture**

Directorate of Higher Education

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**Relieving Order**

No. 8/1/2017-Filling/Principal/5184

Read: (1) Memorandum No. 8/1/2017-Filling/Principal/3157 dated 31-08-2021.

(2) Order No. 8/1/2017-Filling/Principal/5014 dated 23-11-2021.

Dr. Shashank Shamrao Maktedar, Associate Professor in Vocal and holding the post of Principal on officiating basis in Goa College of Music, Altinho, Panaji-Goa, hereby stands relieved with immediate effect from his duties to join as Principal in Goa College of Music, Altinho, Panaji-Goa.

Prasad Lolayekar, IAS, Director (Higher Education).

Porvorim, 29th November, 2021.

**Department of Environment & Climate Change**

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**Notification**

No. 11-2/GSWA/2021-22/Notification/897

- Whereas, there exists a water body known as Pilerne Lake or Saulem tollem admeasuring an area of 46010 sq. mts. located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pilerne Lake"); which is more particularly described in Schedule I herein under;
- And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
- And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Pilerne Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. Whereas, the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;
7. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;
8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;
9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email—ms-gswa.goa@gov.in/goa wetland@gmail.com Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.
14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

*Dasharath M. Redkar*, Director & ex officio  
Jt. Secretary (Environment & CC).

Panaji, 29th November, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

#### 1.1 Wetland

The said Pilerne Lake admeasuring an area of 46010 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/	205/1	850
Pilerne	205/2	40850
	205/3(P)	860
	205/4	3100
	205/5	350
	Total	46010

#### 1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof. No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

### 1.3. Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 132825 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub- -Div. No.	Approximate area in sq. mts.
Bardez/ /Pilerne	Buffer Zone	
	36/1(P)	50
	37/1(P)	17306
	196/1(P)	604
	197/1(P)	588
	204/1(P)	7289
	205/3(P)	115
	206/2(P)	1010
	206/2-B	495
	206/2-A(P)	797
	206/3(P)	2354
	207/1(P)	465
	207/2(P)	461
	207/3(P)	3740
	207/4	125
	208/1(P)	523
	208/2(P)	768
	208/3-A(P)	9667
	208/3(P)	8514
	Area Outside Nos. (Roads and nalla)	3823
Zone of Influence		
	33/1(P)	269
	34/1(P)	1146
	35/1(P)	1326
	36/1(P)	4908
	36/4(P)	760
	36/4-D(P)	45
	37/1(P)	15630
	206/3(P)	125

206/4(P)	163
207/1(P)	123
207/2(P)	323
207/3(P)	375
207/5(P)	272
208/2(P)	480
208/3-A(P)	214

Area outside survey  
No. (Roads and nallahs) 1962

Total 132825

The map of wetland boundary of the said Pilerne Lake with the Zone of influence is at Annexure I. (For Enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4 For the purpose of this wetland known as the said *Pilerne Lake* the same is located within Revenue village of Pilerne.

1.5 For the purpose of this wetland known as the said *Pilerne Lake* the zone of influence is located within Revenue village of Pilerne.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure -I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.  
[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Cultivation of Crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.
Fishing	Regulated by Fisheries Department and local bodies	Regulated by Fisheries Department Existing traditional practices may be permitted.
Aquaculture	Regulated as per norms of Fisheries Department and in consultation with local bodies.	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed. No activity that will adversely affect the ecological character of the wetland	Permitted.
Grazing and wallowing	Permitted	Permitted.
Preservation of this water body and maintaining quality of its significant	The boundary of the wetlands may be reinforced using natural means	Permitted.

catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area

so as to not disturb the ecological character of the water body

Plantation of trees

Prohibited

Planting of indigenous species of plants is permitted in zone of influence, excluding water channels.

Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently

Permitted

Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

### Department of Home

Home—General Division

#### Order

No. 19/6/2020-HD(G)/4039

In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (Central Act 46 of 1988) (hereinafter called as the "said Act") and in supersession of the Government Order No.19/1/2003/HD(G) dated 18-06-2003, published in the Official Gazette, Series II No.12 dated 19-06-2003, the Government of Goa hereby specially empowers the Secretary (Home), Government of Goa, for the purpose of said Section 3 of the said Act.

By order and in the name of the Governor of Goa.

*Pritidas U. Gaonkar*, Under Secretary (Home-I).

Porvorim, 1st December, 2021.

### Department of Personnel

#### Order

No. 7/3/2019-PER/3027

Director, Information Technology shall hold the charge of the post of Managing Director, Goa Information Technology Development Corporation (GITDC), in addition to her own duties, with immediate effect.

By order and in the name of the Governor of Goa.

*Vishal C. Kundaikar*, Under Secretary (Personnel-I).  
Porvorim, 24th November, 2021.

#### Order

No. 22/10/2018-PER/3039

Shri Abhishek Dhanias, IPS (AGMUT 2012), Superintendent of Police (HQ) shall hold the additional charge of Superintendent of Police (South), Goa, in addition to his own duties, with immediate effect.

By order and in the name of the Governor of Goa.

*Nathine S. Araujo*, Under Secretary (Personnel-II).  
Porvorim, 26th November, 2021.

#### Order

No. 5/1/2018-PER/3068

On the recommendation of the Goa Services Board and with the approval of the Government, the transfer and posting of the following Junior Scale Officer of Goa Civil Service is ordered in public interest:-

Sr. No.	Name and present posting of the officer	Posted as
1.	Shri Pandurang T. Talgaonkar, General Manager, GIDC with additional charge of SLAO, Tourism	Deputy Collector & SDO, Sanguem.

Shri Sohan Uskaikar, Deputy Director (Agriculture) shall hold the charge of General Manager, GIDC in addition to his own duties.

Shri Raju R. Dessai, Deputy Director (Panchayat), South shall hold the charge of Administrator of Comunidade, South Zone in addition to his own duties.

Shri Aleixo Vaz, Deputy Director (Admn.), Fire & Emergency shall hold the charge of SLAO, Tourism in addition to his own duties.

11-2/GSWA/2022-2023/Pub./901

1. Whereas, there exists a water body known as Bondvol Lake admeasuring an area of 75894 sq. mts. located in village Calapur of Tiswadi Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Bondvol Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of the wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change (DoE&CC) Government of Goa, through GSBB had prepared a Brief Document for identifying the said Bondvol Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 6th meeting of the GSWA recommended the Government of Goa to notify the said Bondvol Lake as a wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Subsequently, the Government of Goa accepted the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017 and the draft of the notification was published in the Official Gazette of Goa vide notification No. GSWA/2019-20/Bondvol Notification/026/085 dated 07-05-2020 and corrigendum No. GSWA/2019-20/Bondvol Notification/026/085/568 dated 10-09-2020 for the general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

6. And whereas, after considering the objections, grievances, and suggestions received, from the general public and concerned stakeholders as per rules, and the same has been incorporated & the necessary revisions in the notification are ensured. However, due to further revisions in the area to be notified in the draft notified wetland, it was felt necessary by GSWA in its 8th GSWA meeting to renotify the draft notification of Bondvol Lake with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the said rule pertaining to the areas which are added and/or revised in the previous notification due to the revisions.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence are listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts

and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change (DoE&CC), O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email – ms-gswa.goa@gov.in. Such regulations shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules and listed at para 1.2 (a), (b), and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further, no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

*Dasharath M. Redkar*, Director (Environment & Climate Change).

Panaji, 14th October, 2022.

#### **Schedule I: Location and Extent of Wetland and its Zone of Influence**

##### 1.1. Wetland

The Said Bondvol Lake admeasuring an area of 75894 sq. mts., surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in sq. mts.
Tiswadi/Calapur	143/1	54544
	144/1	21350
<b>Total</b>		<b>75894</b>

##### 1.2. Boundary of area already designated under provisions of other Acts and Rules

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Said Bondvol Lake falls under the above mentioned Act.

# 1706

OFFICIAL GAZETTE — GOVT. OF GOA  
(SUPPLEMENT)

SERIES I No. 29

20TH OCTOBER, 2022

## 1.3. Zone of influence:

The Zone of influence of the Said Bondvol Lake admeasuring 114536 sq. mts., includes the properties surveyed under the following Survey Nos.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in sq. mts.
Tiswadi/Calapur	<b>Buffer Zone</b>	
	84/1(P)	797
	85/1(P)	5324
	85/2(P)	1230
	86/1(P)	6383
	86/1 – A(P)	1410
	87/1(P)	10000
	129/1(P)	6490
	131/1 (P)	11726
	145/2(P)	1861
	192/1(P)	3945
	193/1(P)	18970
	197/1(P)	7890
	198/1(P)	2360
	199/1(P)	12592
	Area outside survey Nos. (Roads and nalla)	510
	<b>Total</b>	
<b>Zone of influence</b>		
87/1(P)	225	
129/1(P)	1414	
128/1(P)	8	
131/1(P)	9593	
132/1(P)	80	
193/1(P)	811	
197/1(P)	1002	
198/1(P)	392	
199/1(P)	3412	
202/1(P)	1550	
202/1 – A(P)	83	
224/1(P)	481	
224/1 – A(P)	77	
225/1(P)	912	
226/1(P)	12	
Area outside survey No. (Roads and nallahs)	2996	
<b>Total</b>		<b>23048</b>
<b>Grand Total</b>		<b>114536</b>

**The map of the wetland mean high flood level (depicted as a blue line) of the said Bondvol Lake with the Zone of influence is at Annexure I. (For an enlarged map to scale kindly visit <https://gswa.goa.gov.in/> )**

1.4. For the purpose of this wetland known as the Said Bondvol Lake the same is located within the Revenue village of Calapur (Village Panchayat st. Cruz).

1.5. For the purpose of this wetland known as the Said Bondvol Lake the Zone of Influence is located within the Revenue village of Calapur (Village Panchayat st. Cruz).

**Schedule II: List of activities prohibited within wetland boundary**

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals affecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as a buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purposes.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

**Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained**

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Grazing and wallowing	Regulated	Permitted
Cultivation of crops	Due to existing spring at the base of the wetland in the core wetland area, cultivation shall be limited to the surrounding of the core water body in the season as grown traditionally.	Existing traditional paddy cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.

Plantation of trees	Prohibited in the core area of wetland as demarcated in Annexure 1	Planting of indigenous species of plants is permitted in zone of influence, excluding water channels
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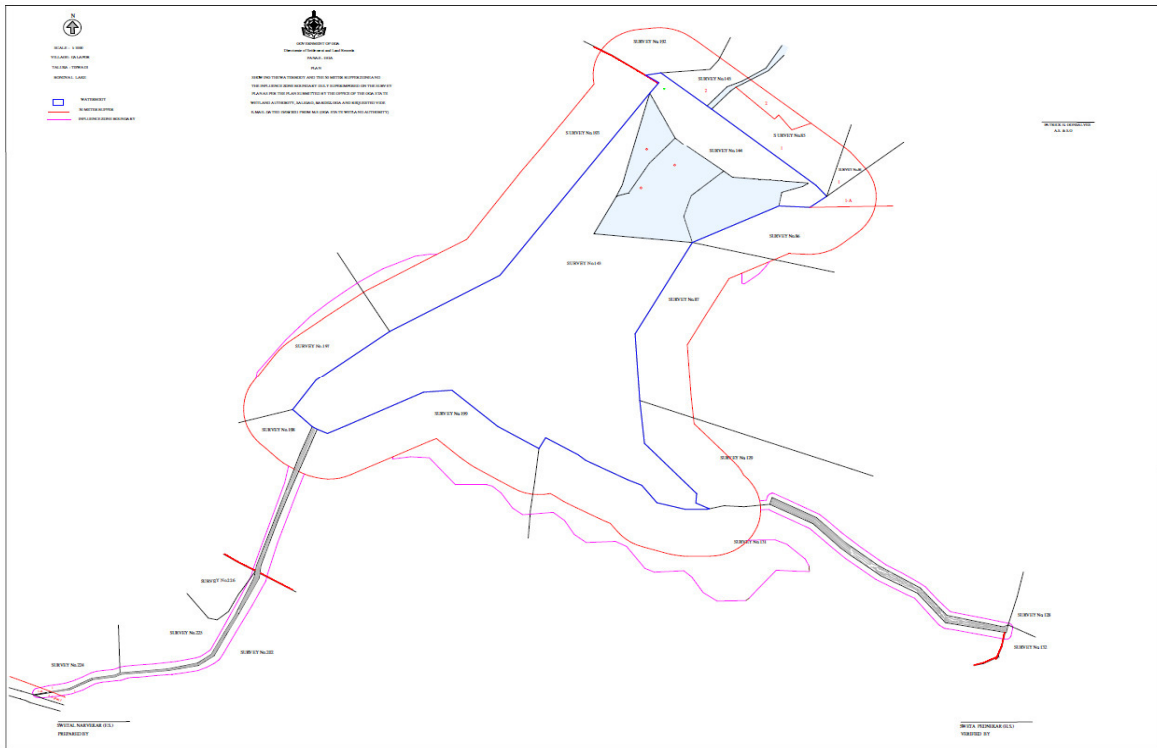
Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect the ecological character of the wetland.

**Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence**

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Withdrawal of water by the community by ensuring sustainable measures and without over-extraction subject to the approval of WRD and GSWA. The operational sluice gate is provisional and operated by WRD for effective management	Permitted in consultation with local Biodiversity Management Committee and local Village Panchayat. Need to ensure no contamination of any type is allowed which serves as a source of degrading quality and ecological character of wetland.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed	Permitted except the activities that will adversely affect the ecological character of the wetland.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be restored or stabilized using natural means so as to not disturb the ecological character of the water body.	Permitted
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

## Annexure I



Goa Legislature Secretariat

**Notification**

LA/Admn./2022/2076

In exercise of the powers conferred under Article 187 of the Constitution of India, the Governor of Goa, after consultation with the Speaker of the Goa Legislative Assembly is hereby pleased to make the following amendments to the rules relating to recruitment of Group 'A' and 'B' (Gazetted) posts in the Goa Legislature Secretariat in supersession of the existing Recruitment Rules for the relevant posts.

1. *Short title.*— These Rules may be called 'the Goa Legislature Secretariat Group 'A' and 'B' (Gazetted) Recruitment Rules, 2022'.

2. *Application.*— These rules shall apply to the post specified in column 1 of the Schedule

to these rules (hereinafter called as the "said Schedule").

3. *Number, classification and scales of pay.*— The number of posts, classification of the said posts and the scales of pay attached thereto shall be as specified in Columns 2 to 4 of the said Schedule.

4. *Power to relax.*— Where the Board, Goa Legislature Secretariat is of the opinion that it is necessary or expedient to do so, it may by order, for reasons to be recorded in writing, relax the provisions of these rules with respect to the period of probation or required number of years in service in particular grade of any posts, class or category or persons.

5. These rules will come into force with immediate effect.